firm without obtaining despatch documents has been placed under suspension. Preliminary investigations have been completed by the NTPC and the matter is being referred to the Central Vigilance Commission for advice.

Permission to Kerala to Import Power Generators

6944. SHRI GHULAM RASOOL KOCHACK:

SHRI M. V. CHANDRASHEKHARA MURTHY:

SHRI P. M. SAYEED:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether the State Government of Kerala had requested the Centre for permission to import three units of 130 MW;

(b) if so, whether Department of Heavy Industry and BHEL have been insisting that they are quite capable of manufacturing these sets and are opposing the import; and

(c) whether any decision in the matter has since been taken?

THE MINISTER OF STATE IN THE MINISTRY OF ENERY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) and (c). After considering all aspects carefully, it has been decided that advantage would be in importing the equipment from Canada, as there would be total compatibility with the machines installed in Stage I of the project, which were also supplied from Canada.

सेवानिवृत्त न्यायाधीशों की पुनर्नियुक्ति

6945. श्री मूलचन्द डागा : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार यह उचित समझती है कि उच्च न्यायालयों और सर्वोच्च न्यायालय के सेवा-निवृत्त न्यायाधीशों की किसी भी काम पर पुनर्नियुक्ति नहीं की जानी चाहिए और यदि हां, तो उसके क्या कारण हैं और यदि नहीं, तो उसका क्या औचित्य है;

(ख) क्या यह सच है कि इसी बात के कारण न्यायाधीश प्रशासकीय न्याय की अपनी ड्यूटी का, निष्पक्ष और निडर होकर पालन करने में समर्थ नहीं हैं, क्योंकि उन्हें नेताओं, मुख्य मंत्रियों और अन्य मंत्रियों के प्रभाव में रहना पड़ता है; और

(ग) क्या सरकार का यह सुनिश्चित करने के लिए इस पद्धति का पुनरीक्षण करने का विचार है कि सेवा-निवृत्त न्यायाधीशों की सेवा का उपयोग नहीं किया जाएगा ।

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी० शिवशंकर) : (क) संविधान की रचना के समय इस प्रश्न पर विचार किया गया था कि क्या सेवानिवृत्त न्यायाधीशों को सरकार के अधीन नियोजन स्वीकार करने से विवर्जित किया जाए और काफी विचार विमर्श के पश्चात् यह तय किया गया था कि ऐसा निर्बन्धन न लगाया जाए ।

सेवानिवृत्त न्यायाधीश प्रायः तदर्थ न्यायाधीशों के रूप में नियुक्त किए जाते हैं और उनकी नियुक्ति उन पदों पर होती है जिसके कृत्य न्यायिक या न्यायिक कल्प प्रकृति के होते है । यह सदैव सम्भव नही होता है कि ऐसे पश्चात्-कथित पदों को धारण करने के लिए सेवारत न्यायाधीशों की सेवाएं प्राप्त की जाएं । सरकार इस बात को वांछनीय समझती है कि ऐसे पदों के लिए न्यायाधीशों की सेवाएं उनकी सेवानिवृत्ति के पश्चात् भी बे रोक-टोक प्राप्त की जाएं ।

(ख) यह आशंका ठीक नहीं है कि न्यायाधीशों के सेवानिवृत्त होने के पश्चात उनके नियोजन का प्रभाव उनके स्वतन्त्र रूप से कार्य करने पर पडेगा । भारत में न्यायपालिका के स्वतन्त्र रूप से कार्य करने के सम्बन्ध में जनता को बहुत विश्वास है और अनुभव यह बताता है कि सेवानिवृत्ति के पश्चात नियोजन की संभावना का न्यायपालिका के सदस्यों पर कोई प्रभाव नही पडा है ।

(ग) जी नही ।

Special Scheme for the Land lying between Ghaghara and Gandak Rivers

6946. SHRI ASHFAQ HUSAIN: Will the Minister of IRRIGATION be pleased to state:

(a) whether keeping in view the floods in Ghaghara, Gandak, Rapti rivers and their tributaries every year, Government have under their

consideration any special scheme for the track of canal lying between Ghaghara and Gandak rivers;

(b) if not, whether the Ministry will take up the matter with the Planning Commission in this regard; and

(c) if so, the details of the scheme?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) to (c). The Ganga Flood Control Commission has prepared a comprehensive plan for flood control in the Ghaghra Basin which covers the area lying between the Ghaghra and Gandak rivers. For the long-term, the plan envisages the construction of reservoirs in Nepal territory and watershed management measures for the more immediate needs, the Master Plan proposes the construction of new flood protection embankments and the raising and strengthening of existing embankments, construction of a diversion channel on the Rapti, and protection work for important towns. This Plan has already been supplied to the State Government. As flood control is a State subject, the detailed schemes according to this Master Plan have to be formulated and executed by the State Government.

STATEMENT CORRECTING ANSWER TO USQ No. 3389 DATED 8th JULY, 1980 RE. COOKING GAS CONNECTIONS IN RAJASTHAN.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): In reply to part (a) of the question cited above, the figures of number of cooking gas connections released in Rajasthan and Sikkim were given as 44,119 and 51,299 respectively.

On subsequent check-up it came to light that the above mentioned figures were incorrect and the correct figures should be as follows:—

Rajasthan—51,299 gas connections released.

Sikkim—1,204 gas connections released.

The error committed earlier is regretted.

12.30 hrs.

श्री आरिफ मोहम्मद खां (कानपुर) : अध्यक्ष महोदय, मैं एक बहुत गंभीर समस्या . . . .

*(Interruptions)***

अध्यक्ष महोदय : यह तरीका नहीं है। मिस्टर खां, मैं एलाऊ नहीं कर रहा हूं।

*(Interruptions)***

MR. SPEAKER: I am not going to allow like this... I am not going to allow either you or the other side... Nothing is going to be recorded without my permission.

*(Interruptions)***

MR. SPEAKER: Not allowed.

12.33 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS AND REVIEWS OF INDIAN INSTITUTE OF MASS COMMUNICATION NEW DELHI FOR 1976-77, 1977-78 AND 1978-79 WITH STATEMENTS FOR DELAY

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): On behalf of Shrimati Ram Dulari Sinha, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1976-77 along with Audited Accounts.

**Not recorded.